GOVERNMENT OF WEST BENGAL

LAW DÉPARTMENT

Legislative

West Bengal Act VIII of 1960

THE WEST BENGAL APPROPRIATION (NO. 2) ACT, 1960.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Calcutta Gazette, Extraordinary, of the 29th March, 1960.]

[29th March, 1960.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1960.

WHEREAS it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the services and purposes of the year ending on the thirty-first day of March, 1960;

It is hereby enacted in the Eleventh Year of the Republic of India, by the Legislature of West Bengal, as follows:-

- 1. This Act may be called the West Bengal Appro- short title. priation (No. 2) Act, 1960.
- 2. From and out of the Consolidated Fund of West Issue of Bengal there may be paid and applied sums not exceeding Rupees 7,29,91,239 those specified in column 3 of the Schedule amounting in out of the the aggregate to the sum of rupees seven crores, twenty- Consolidatnine lakhs, ninety-one thousand and two hundred and thirty-nine towards defraying the several charges which will come in course of payment during the year ending on the year. the thirty-first day of March, 1960, in respect of the services 1959 co. and purposes specified in column 2 of the Schedule.

The sums authorised to be paid and applied from Appropriaand out of the Consolidated Fund of West Bengal by this tion. Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1960.

[West Ben. Act

(Schedule.)

SCHEDULE.

(See sections 2 and 3.)

(NOO BEEFFERING & And O.)								
1	2		3					
			Sums not exceeding					
Grant No.	Services and purposes.		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.			
	7Land Revenue		Rs.	Rs.	Rs.			
$2 \left\{$	65—Payment of Compensation Land Holders, etc., on the ab- tion of the Zamindary Syster	oli-	8,50,000	1,000	8,51,000			
	Total—Grant No. 2	••	8,50,000	1,000	8,51,00 0 .			
3	8—State Excise Duties	••	1,10,000	•	1,10,000			
5	10—Forest		1,37,200	•••	1,37,200			
_. 6	11—Registration		1,56,000	••	1,56,000			
8	12A—Sales Tax			3,600	3,600			
9	13—Other Taxes and Duties	••	68,000	••	68,000			
. 12	22—Interest on Debt and oth obligations.	10 r		12,36,000	12,36,000			
14	25—General Administration	••	12,27,000	• •	12,27,000			
Ĩĝ	27—Administration of Justice	••	••	1,07,000	1,07,000			
16	28—Jails		6,54,000	••	6,54,000			
17	29—Police	••	9,53,000	35,000	9,88,000			
18	30—Ports and Pilotage		1,36,000	••	1,36,000			
20	37—Education	••	87,55,000		87,55,000			
24	40—Agriculture—Fisheries	٠. ا	.••	575	575			

VIII of 1960.]

(Schedule.)

1	2	***	8		
Grant No.	Services and purposes.	. Sums not exceeding			
		Voted by the Legislative Assembly,	Charged on the Consolidated Fund.	Total.	
		Rs.	Rs.	Re.	
ſ	43—Industries—Industries	ו	·		
27	72—Capital Outlay on Industrial Development, outside the Revenue Account.	}	17,000	17,000	
	Total-Grant No. 27		17,000	17,000	
28	72—Capital Outlay on Industrial Development outside the Re- venue Account—Cottage Indus- tries.	••	64	64	
30	47—Miscellaneous Departments— Fire Services.	6,02,900		6,02,900	
31	47—Miscellaneous Departments— Excluding Fire Services.	28,56,000		28,56,000	
32	50—Civil Works	••	3,56,100	3,56,100	
33	54—Famine	2,29,95,000		2,29,95,000	
34	54B—Privy Purses and Allow- ances of Indian Rulers.	25,000		25,000	
35	55—Superannuation allowances and pensions.	17,ŏ2,000	••	17,52,000	
36	56—Stationery and Printing	5,68,000		5,68,000	
37	57-Miscellaneous-Contributions	38,92,000	6,54,000	45,46,000	
38	82—Capital Account of other State Works outside the Re- venue Account.	38,77,000		38,77,000	
39	Public Debt—Loans for Displaced Persons.	. ◆	1,98,000	1,98,000	
40	63B—Community Development Projects, National Extension Service and Local Develop- ment Works.	6,38,000		6,38,000	
41	63—Extraordinary charges in India.	• •	31,800	31,800	

[West Ben. Act VIII of 196/.

(Schedule.)

1	2	3		
<u> </u>		Sums not exceeding		
Grant No.	Services and purposes.	Voted by the Legislative Assemly.	Charged on the Consolidated Fund.	Total.
		Rs.	Rs.	Rs.
45	XLVIA—Receipts from Road and Water Transport Schemes —Working Expenses. 82B—Capital Outlay on Road and Water Transport Schemes outside the Revenue Account.	43,43,000		43,43,000
	Total—Grant No. 45	43,43,000	••	43,43,000
46	85A—Capital Outlay on Schemes of Government Trading.	••	27,000	27,000
48	Loans and Advances by State Government.	1,57,29,000	••	1,57,29,000
•	Grand Total	7,03,24,100	26,67,139	7,29,91,239